

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/334/ (IB)/2017

NAME OF THE PETITIONER(S)

: INTEGRATED FINANCE COMPANY LTD

NAME OF THE RESPONDENT(S)

: PARVENU VANIGAM PVT LTD

UNDER SECTION

: 433 ( e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

⑦ R. Devaraj

*R. Devaraj*

*V.P. Raman*

V.P. Raman

Petitioner's Counsel

**ORDER**

Counsel representing both the parties are present. Counsel for respondent stated that the OP preferred against the Arbitration Award was decided by the Hon'ble High Court of Madras and prayed for time to make further submissions. Time is enlarged at request. The matter is adjourned for hearing submissions by both the sides. Put up on 19.12.2017.

-sdr-

S Vijayaraghavan  
Member (Technical)

-sdr-

K Anantha Padmanabha Swamy  
Member (Judicial)